## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 17 of 2018 in C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company:

Reliance Naval And Engineering Ltd.

V/s.

United Ships Repairs & Marine Works Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION

**SIGNATURE** 

1. Jamin R. Dave

Advocate

Petitioner Jan

2. CA. Sonjet King

Representative Respondent &K. R.sa Representative Respondent

3. Shradha Agrawal

Advocate

Respondent Mushwadher

4. Harshe Laddha

Advocate

Respondent. Northadhe

5. Saughh N. Sopaulian

Petitioner

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave present for Applicant. Learned FCA Mr. Sanjay Ruia with Learned Advocate Ms. Shradhha Agrawal with Learned Advocate Ms. Harsha Ladhha present for Respondent in IA 17/2018.

Reply filed by Respondent/Operational Creditor.

In view of the order passed in CP(IB) 195/2017, learned Counsel appearing for Respondent sought permission to withdraw this application.

Permission granted.

IA 17/2018 is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL